

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP No.96/2002 in
OA No.505/2001

29th Nov, 2001

Shri Suresh Pillai proxy counsel for Shri P.A.Prabhakaran, learned counsel for applicant. Shri R.R.Shetty, learned counsel for respondents.

2. Shri R.R.Shetty, learned counsel for respondents has submitted that he has filed another MP for extension of time after MP-585/2002 have been disposed of by Tribunal's order dated 20/8/2002. According to the learned counsel for applicant, the Tribunal had granted three months time for implementation of the order and had allowed MP 484/2002 which time will therefore expire on or about 27/8/2002. Apparently another MP has been filed by the respondents seeking further time on 18/11/2002 without even a prayer for condonation of delay seeking further time to implement the aforesaid order of the Tribunal dated 24/2/2002.

3. Learned counsel for petitioner has therefore opposed grant of further extension of time. In the circumstances of the case, we see force in the submissions made by the learned counsel for applicant and accordingly the further MP filed by the respondents on 18/11/2002 is dismissed.

4. At the request of the learned counsel for applicant/petitioner list the CP No.96/2002 for orders on 6/12/2002.

(SMT.SHANTA SHAstry)
MEMBER(A)

(SMT.LAKSHMI SWAMINATHAN)
VICE CHAIRMAN(J)

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